

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.6-7 in I.A.No.4 in WRIT PETITION (CIVIL) NO(s). 401 OF 2001

MATRIBHASHA VIKAS PARISHAD

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(For directions and exemption from filing O.T. and with office report)

Date: 08/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s)

Mr. Anand Swaroop Garg-In person

For Respondent(s)

Mr. Tara Chandra Sharma,Adv.

Ms. Neelam Sharma, Adv.

Mr. R.K.Singh, Adv.

Ms. Deepa Rai, Adv.

Mr. K.V.Mohan ,Adv

Mr. Mohan Parasaran, A.S.G.

Mr. Rudreshwar Singh, Adv.

Mrs. Sushma Suri, Adv.

Mr. B.V. Balaram Das ,Adv

UPON hearing counsel the Court made the following

O R D E R

From the reply filed by the NCERT and CBSE and the submission

made, it appears that these two bodies are now implementing the orders

passed on 6th September, 2004 and 31st January, 2005. In this view, the

applications are disposed of.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Asstt. Registrar